

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11205/2023

(Arising out of impugned final judgment and order dated 17-02-2020 in Application u/s 482 No. 6406/2020 passed by the High Court of Judicature at Allahabad)

RAJEEV CHATURVEDI

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.164747/2023-EXEMPTION FROM FILING O.T.)

Date : 20-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Arijit Prasad, Sr. Adv.
Mr. Ramjee Pandey, AOR
Mr. Yogendra Singh, Adv.
Mr. Kameshwar Nath Mishra, Adv.
Mr. Ashish Sharma, Adv.

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Ajay Kr. Prajapati, Adv.
Mr. Sanjeev Sharma, Adv.

Mr. Krishnanand Pandeya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice to the second respondent, returnable on 19th January, 2024.

The notice be forwarded to the Officer In-charge of the Police Station - Babina, District - Jhansi, Uttar Pradesh. It is the responsibility of the Police to ensure that the notice is served to

the second respondent and the service report is filed in advance.

In the meanwhile, the interim relief granted earlier by this Court to continue.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)